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## LOK SABHA DEBATES

### (Part II—Proceedings other than Questions and Answers)

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#### LOK SABHA

Monday, 28th November, 1955

The Lok Sabha met at Eleven of the Clock.

[Mr. SPEAKER in the Chair]

#### QUESTIONS AND ANSWERS

(See Part I)

12-09 P.M.

#### BUSINESS ADVISORY COMMITTEE

##### TWENTY-EIGHTH REPORT

Shri M. A. Ayyangar (Tirupati): I beg to present the Twenty-eighth Report of the Business Advisory Committee.

#### ELECTION TO COMMITTEE

Shri B. G. Mehta (Gohilwad): I beg to move:

"That the Members of this House do proceed to elect in the manner required by sub-rule (4) of Rule 243 of the Rules of Procedure and Conduct of Business in Lok Sabha, one Member from among their number to serve on the Committee on Estimates for the unexpired portion of the year 1955-56 vice Shri R. Venkataraman resigned."

Mr. Speaker: The question is:

"That the Members of this House do proceed to elect in the manner required by sub-rule (4) of Rule 243 of the Rules of Procedure and Conduct of Business in Lok Sabha, one Member from among their number to serve on

the Committee on Estimates for the unexpired portion of the year 1955-56 vice Shri R. Venkataraman resigned."

The motion was adopted.

#### MANIPUR (COURTS) BILL

The Deputy Minister of Home Affairs (Shri Datar): I beg to introduce the Bill to provide for the establishment of a Judicial Commissioner's Court and other Courts in Manipur.

#### CONSTITUTION (SEVENTH AMENDMENT) BILL

The Minister of Law and Minority Affairs (Shri Biswas): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri Biswas: I introduce the Bill.

Mr. Speaker: As regards the Constitution (Seventh Amendment) Bill which has just been introduced, hon. Members will find that it is restricted only to one article of the Constitution. The Constitution (Fifth Amendment) Bill which was introduced formerly covers about 10 or 11 articles. Therefore, they have now thought it proper to introduce a new Bill just to expedite consideration and passing of the amendment to one particular article.

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